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NDOH:-09.08.2024

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 45719 - M

From:

The Registrar General,
High Court of Delhi,
New Delhi.

To



Dated

28/06/24

8/7/24

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, Central, Tis Hazari Courts, Delhi.
3. The Principal District & Sessions Judge, North, Tis Hazari Courts, Delhi.
4. The Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.
5. The Principal District & Sessions Judge, New Delhi, Patiala House Courts, Delhi.
6. The Principal District & Sessions Judge, East, Karkardooma Courts, Delhi.
7. The Principal District & Sessions Judge, North-East, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, Shahdara, Karkardooma Courts, Delhi.
9. The Principal District & Sessions Judge, North-West, Rohini Courts, Delhi.
10. The Principal District & Sessions Judge, Outer, Rohini Courts, Delhi.
11. The Principal District & Sessions Judge, South-West, Dwarka Courts, Delhi.
12. The Principal District & Sessions Judge, South, Saket Courts, Delhi.
13. The Principal District & Sessions Judge, South-East, Saket Courts, Delhi.
14. The Principal District & Sessions Judge, CBI, Rouse Avenue Courts, Delhi.
15. The Ld. ASJ, New Delhi, Patiala House Courts, Delhi/Ld. Duty MM.
16. The Director (PMLA), Directorate of Enforcement, Govt. Of India Delhi Zonal Office, New Delhi.
17. The Commissioner of Police, PHQ, I.P. Estate, New Delhi.
18. The SHO/IO/AO, Police Station Patparganj Ind. Area, New Delhi.
19. The ~~AOJ~~ AOJ, Filling Counter, Delhi High Court, Delhi.

BAIL APPLICATION NO. 2188/2024

Ajay Kumar

.....Petitioner

V E R S U S

The State Govt of NCT of Delhi & Anrs.

.....Respondent

Petition under Section 439 of the Cr.P.C. for grant of regular bail in case relating to **FIR No. 278/2022, Under Sections 498A/302/304B IPC**, registered at **Police Station Naraina, Delhi**.

Sir,

I am directed to forward herewith for immediate compliance/ necessary action a copy of judgment/order dt. **01.07.2024** passed in the above case by Hon'ble **Mr. Justice Dinesh Kumar Sharma**, of this Court.

Other directions are contained in the enclosed copy of order.

Yours faithfully

Encl: Copy of order dated 01.07.2024
and memo of parties.

56724
AOJ (Cri.-II)
for Registrar General

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IN THE HIGH COURT OF DELHI AT NEW DELHI
BAIL APPLICATION NO. _____/2024

IN THE MATTER OF:-

AJAY KUMAR

.....PETITIONER

VERSUS

THE STATE

(GOVT. OF N.C.T, DELHI) & ANRS

.....RESPONDENTS

FIR NO-0278/2022

U/S:-498A/302/304BIPC

IN JC:-19.06.2022

P.S-NARAINA

MEMO OF PARTIES

AJAY KUMAR

S/O-SHYAMLAL

R/O-VILLAGE-RAJPAR,

PANCHAYAT-KUIMAU,

PO-BHITHA MAHASINGH,

PS-BHAGAULI,

TEHSIL-HARDOI,

BAGHAULI, HARDOI,

UTTAR PRADESH, INDIA

MOB. NO-9519135400

EMAIL ID:-N/A

.....PETITIONER

VERSUS

THE STATE

(GOVT. OF N.C.T, DELHI) & ANRS

(THROUGH SHO PS-NARAINA)

.....RESPONDENTS

SH RAJENDER PRASAD

S/O-SH DHARMU

R/O-VILLAGE BINAIIKA AKBARPUR

PANCHAYAT-BINAIIKA, MAHENDIYAPUR

POST OFFICE-BARWAN,

PS-LONAR, TEHSIL-SABAYAJPUR

DISTRICT-HARDOI,

LONAR, HARDOI,

UTTAR PRADESH, INDIA

MOB NO-7897815984

EMAIL ID:-N/A

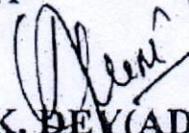
(ARISING OUT OF FIR NO:-0278/2022, U/S-498A/302
/304B IPC, P.S.-NARAINA.

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NEW DELHI
DATED:-28.05.2024

THROUGH PETITIONER
(IN J.C.)



A.K. DEY (ADVOCATE)
CH. NO:-559, SAKET COURTS COMPLEX
SAKET, NEW DELHI-110017
EN. NO:-D/336/2011
MOB. NO:-9540821003
EMAIL ID:-ABANI_KUMAR2003@YAHOO.COM

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPL.N. 2188/2024

AJAY KUMAR

..... Petitioner

Through Mr. A. K. Pandey, Adv.

versus

THE STATE GOVT OF NCT DELHI AND ANRS Respondents

Through Mr. Yudhvir Singh Chauhan, APP for
the State with SI Vikash PS Naraina.

CORAM:

HON'BLE MR. JUSTICE DINESH KUMAR SHARMA

ORDER

% 01.07.2024

CRL.M.A. 18701/2024 (Exemption)

Exemption is allowed subject to all just exceptions.

BAIL APPL.N. 2188/2024

1. The present petition has been filed under Section 439 seeking grant of regular bail in case FIR No.0278/2022 registered at PS Naraina under Sections 498A/302/304B IPC which was dismissed by learned ASJ, Patiala House Courts, New Delhi vide order dated 09.05.2024.
2. Issue notice.
3. Learned APP for the State has accepted the notice and seeks time to file the status report.
4. Let status report be filed before the next date of hearing.
5. List on 09.08.2024.
6. In the meantime, the Registry is directed to ensure that at the time of filing the regular bail petitions, the status report filed before the

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learned Sessions Courts/Trial Courts be also filed.



DINESH KUMAR SHARMA, J

Handwritten initials

JULY 1, 2024

Pallavi



Most Urgent/Out at once

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI

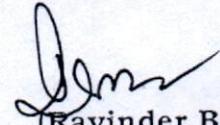
No. 24243-24268 Genl./HCS/2024

Dated, Delhi the 10 JUL 2024

Sub : Order dated 01.07.2024 passed by Hon'ble Mr. Justice Dinesh Kumar Sharma in Bail Application No. 2188/2024, titled "Ajay Kumar Vs. The State Govt. of NCT of Delhi & Anr."

A copy of letter bearing no. 45719/Crl. dated 08.07.2024 bearing this office diary no. 2495 dated 08.07.2024 alongwith copy of order dated 01.07.2024 passed by Hon'ble Mr. Justice Dinesh Kumar Sharma in the abovesaid matter is being circulated for immediate compliance/necessary action to :-

1. All the Ld. DHJS, Central District, THC dealing with the Criminal Matters.
2. The Ld. CMM, Central District, THC, Delhi with request to circulate the same amongst all the Magisterial Courts under your kind control for information and necessary compliance.
3. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
4. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
5. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
6. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acd)/2019/4306 dated 06.08.2019.
7. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
8. For uploading the same on Centralized Website through LAYERS.



(Ravinder Bedi)

Officer-in Charge, Genl. Branch, (C)
District Judge, (Comm. Court)
Hazari Courts, Delhi.

Encls. As above